

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

SERVICE TAX APPEAL NO. 313 OF 2012

[Arising out of Order-in-Original/Appeal No OIA-131/VDR-I/2012 dated 12/03/2012 passed by Commissioner of Central Excise-VADODARA-I]

GANESH INFOTECH

Ganesh Corpotratre House,
100ft Hebatpur Thaltej Road, Nr. Sola Bridge,
Off S G Highway,Ahmedabad
Gujarat

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE-
VADODARA-I**

1st floor...Central Excise Building,
Race Course Circle,
Vadodara,
Gujarat-390007

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Anoop Kumar Mudvel, Superintendent (AR)

CORAM:

HON'BLE MR. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Date of Hearing : **17/01/2024**

FINAL ORDER NO. 10204/2024

Per MS. SULEKHA BEEVI C.S. :

The above matter has come up for hearing as per published list. The said matter was listed for hearing on 16.11.2022, 01.12.2022, and further on other dates. In spite of adjournments the appellant has not turned up. The registry has issued the notice through department to the appellant informing the hearing dates. There is no representation on behalf of the appellant for today also. It is presumed that the appellant is not interested in pursuing the appeal. The appeal is dismissed for default in terms of Rule 20, of CESTAT Procedure Rules, 1982.

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**